

(ख) और (ग). आवश्यक सूचना तत्काल उपलब्ध नहीं है।

#### NATIONAL HIGHWAYS IN ANDHRA PRADESH

2315. SHRI M. N. REDDY : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the total number and length of National Highways in Andhra Pradesh at the end of December, 1967;

(b) the length of single and double lane carriageway of each National Highway in the State; and

(c) the minimum grant or amount required annually for proper maintenance of the National Highways in Andhra Pradesh ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) and (b). There are five National Highways in Andhra Pradesh, covering a total length of 1,437 miles, as detailed below :—

National Highway No	Double lane (miles)	Single lane (miles)	Total (miles)
4	50	2	52
5	246	379	625
7	73	398	471
9	76	161	237
43	6	46	52
<b>TOTAL</b>	<b>451</b>	<b>986</b>	<b>1,437</b>

(c) The grant required for the proper maintenance of National Highways varies from year to year according to the condition of the National Highway, which depends on the soil, thickness of the pavement, the climate, traffic using the roads and damage that may be caused by floods etc.

#### RELEASE OF AMOUNT FROM C.R.F. FOR ANDHRA PRADESH

2316. SHRI M. N. REDDY : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that a request was made by the Andhra Pradesh Government

in 1967 to release the grant of Rs. 10.5 lakhs from Central Road Fund (Ordinary) Reserve; and Rs. 33.50 lakh from the funds earmarked for the development of roads of Inter-State and Economic Importance; and

(b) if so, the nature of the action taken by Government on the above request; and if no action has been taken so far, the reasons for the delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) and (b). Presumably the Hon'ble Member is referring to the construction of a bridge across the river Sabari on the Maredumille-Chintur Road. The position is that in December, 1963, the Government of India agreed to make a grant from the Central Road Fund (Ordinary) Reserve to the Government of Andhra Pradesh towards the cost of the construction of this bridge, subject to a maximum of Rs. 10.50 lakhs; and the balance of the cost to the extent of Rs. 12 lakhs was to be provided by the State Government from their own resources. Subsequently, in April, 1966, it was reported to the Government of India that the estimated cost of the bridge had increased to Rs. 44 lakhs. Since then, the State Government have been pressing the Government of India to meet the balance of the cost also, viz., Rs. 33.50 lakhs, under the Central Aid Programme for the development of State roads of inter-State and economic importance. But it has not been possible for us to accede to this request, as the Central aid programme under the Fourth Plan has not yet been finalised. The Central aid will, therefore, be restricted to a grant of Rs. 10.50 lakhs only from the Central Road Fund (Ordinary) Reserve, as already agreed.

#### HYDERABAD-NAGPUR NATIONAL HIGHWAY

2317. SHRI M. N. REDDY : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that Hyderabad-Nagpur National Highway at mile 36/7 is not fit for use during rainy season; and

(b) if so, the steps taken to construct a bridge on this point at Toopran river ?

**THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) :**

(a) Yes, Sir; whenever the causeway across the Haldi river near Toopran village gets overtopped and causes interruption to traffic.

(b) An estimate for the construction of a high level bridge at this point is under consideration.

**INDIAN STATISTICAL SERVICE**

2318. SHRI M. N. REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that several officers of the Indian Statistical Service have preferred appeals against the ranks awarded in the gradation list;

(b) whether these appeals are pending disposal for more than three years;

(c) if so, the reasons therefor;

(d) the time likely to be taken for the disposal of these appeals; and

(e) the number of officers, selected by the U.P.S.C. between 1952 to 1963, who were subsequently included in the Indian Statistical Service and the dates of inclusion ?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) :** (a) Thirty-one officers, out of a total number of 173 officers, appointed to various grades of the Indian Statistical Service at the initial constitution, represented against the placement accorded to them in the select-list prepared by the Union Public Service Commission, under Rule 7 of the Indian Statistical Service Rules.

(b) Twenty-five representations have since been considered and rejected. Six representations are still under consideration. These have been pending for more than three years.

(c) The Union Public Service Commission to whom the representations were referred as and when received, derided the Ministry of Home Affairs to examine the representations and to refer to them only those which merited the Commission's con-

sideration. The representations were, therefore, examined by the Home Ministry and a self-contained reference was made to the Commission. After this was done, the Commission examined the representations with reference to their old records. They called for further information which had to be collected from the Ministries/ Departments where the officers were working. This is now being supplied to them.

(d) The Commission have to take a decision on the remaining representations against the recommendations of the original Selection Committee under the Chairmanship of a member of the U.P.S.C. As soon as the Commission's decision is received, the representations will be disposed of.

(e) 173 officers, who were holding posts/holding liens on posts included in the Schedule of duty posts of the Service on November 1, 1961, were appointed to various grades of the Service at its initial constitution on February 15, 1964, after screening by a Selection Committee headed by a member of the U.P.S.C.

Officers appointed to posts encadred in the service after 1st November, 1961, are being considered for appointment to the appropriate Grades of the Service.

**PURCHASE PRICES OF COPRA AND BETEL-NUTS IN ANDAMAN**

2319. SHRI VISHWA NATH PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the minimum purchase prices of copra and betelnuts prescribed from time to time in 1967 by the Chief Commissioner, Andaman and Nicobar Islands under the provision of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation in the trade licences issued by him under the same Regulation; and

(b) the actual prices at which Car Nicobar Trading Company and Nancowrie Trading Company purchased copra and betelnuts during 1966-67 and the quantities purchased at these varying prices ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) The